

बढ़ रही है, इसको देखते हुए तीन साल तक रोकना बहुत मुश्किल काम है। इसमें मुझे लगता है कि भले ही कार पार्किंग हो, इन्होंने दो-तीन वस्तुओं के बारे में बताया है - प्रणाली में भंडारों की खरीद है, निर्माण-कार्य हैं, अलग-अलग तरह की सेवाएँ हैं, पार्सल योजना है, यहां तक कि वहां पर रेलवे के जो पार्सल भेजे जाते हैं, उसमें जो ठेका प्रथा दी जाती है, उसमें भी काफी भ्रष्टाचार है। तो मंत्री जी, अगर तीन साल तक करेंगे तो मुझे लगता है कि बहुत काम आगे बढ़ जाएगा। यह तीन साल से कम समय होना चाहिए।

जो मेरा तीसरा प्रश्न था "ग" कि इस संबंध में अंतिम निर्णय कब लिया जाएगा, तो आपने उत्तर में कहा है कि इलेक्ट्रॉनिक प्रोक्योरमेंट प्रणाली को प्रारंभ करने का निर्णय पहले से लिया गया है। पहले से यानि कब से लिया गया है, यह आपने नहीं बताया है। वर्ष 2004-05 के रेलवे बजट में आवश्यक धनराशि की स्वीकृति की मांग की गई है, तो कितनी धनराशि आप आवंटित करेंगे और कब तक करेंगे?

श्री सभापति: ठीक है, आपने बहुत सारे क्वेश्चन्स पूछ लिए हैं।

SHRI R. VELU: Well, we will try to expedite matters. I never said three years, I said two years. Now, the hon. Member has suggested that matters should be expedited. We have already approved Rs. 3.25 crores and provided Rs. 1.75 crores in the Budget for this and, if necessary, additional funds will also be provided. The only point is that this being a pilot project, we will try to work out a sound system so that we have our own system, so that Railways have their own E-procurement system. So, the borrowing system will be restricted till the time we develop our own system as such. We appreciate the feelings of hon. members. We will try to expedite matters. And we will shorten the period of two years, we will make it less than two years.

*369 [The Questioner (SHRI R P GOENKA) was absent. For answer vide page 39 *infra*]

Loan licenses for Drugs

*370 SHRI DHARAM PAL SABHARWAL†
SHRIMATI PREMA CARIAPPA

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state.

(a) the number of loan licenses for drugs that have been issued in the country for manufacture of medicines,

† The question was actually asked on the floor of the House by Shri D. Dharam Pal Sabharwal

(b) whether it is a fact that majority of these licenses have been issued for small and medium scale units; and

(c) if so, the details of the licensed companies which have no manufacturing base in the country and get their products manufactured on loan license from SME indicating their annual turn over from these products, and

(d) the reaction of Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMDOSS): (a) to (d) A Statement is laid on the Table of the House

Statement

Under the provision of Drugs and Cosmetics Act, 1940, and rules thereunder, the responsibility to grant loan licenses for drugs, rests with the Drugs Controllers appointed by the State/UTs Governments. As per the feedback available, there are about 4692 loan licences granted in the country for manufacture of medicines

Under the said rules, it is provided that the Licensing Authority may issue a loan licence to an applicant who does not have his arrangements for manufacture but who intends to avail himself of the manufacturing facilities owned by another licensee. The State Licensing Authority, before grant of a loan licence is required to satisfy himself that the principal manufacturing unit has adequate equipment, staff and capacity for manufacture on behalf of the applicant firm for a loan licence. There is no distinction between applicant company/manufacturing companies in the small, medium or large sectors

Information pertaining to details of the licensed companies which have no manufacturing base in the country and get their products manufactured on loan license and their annual turn over, is not maintained centrally

श्री धर्मपाल सम्बरवाल: सभापति महोदय, दवाइयों का जो चलन है, इसमें बहुत-सी नकली दवाइयां देश में बिक रही हैं, जिससे बहुत से लोगों की जानें जा रही हैं। लेकिन सही मायनों में लाइसेंस जो होता है, वह किसी और के नाम पर होता है और दवाइयां बनाने वाले कोई और लोग होते हैं। इसी के साथ यह जो तम्बाकू है, पान-पराग है, और जो इस प्रकार की जानलेवा वस्तुएं बाजार में बिकती हैं, क्या इसके लिए भी लाइसेंस देते हैं? अगर देते हैं तो उसकी क्या विधि है? क्या वह राज्य सरकार देती है या सेंटर से उसकी मंजूरी लेनी पड़ती है?

DR ANBUMANI RAMDOSS. Sir, the loan licenses system was started in 1957 for helping those entrepreneurs who did not have any manufacturing capacity but who could market the product. That policy of the Government is still continuing.

Regarding the issue of spurious drugs, the State Government has Drug Inspectors to enforce the law and take action against spurious drug manufacturing units. The State Governments have to be a little more vigilant and enforce the law because they have all the machinery under them. They have to be more serious regarding this issue. We are also monitoring this issue from the Central Government side.

श्री धर्मपाल सम्बरवाल: सभापति महोदय, इन्होंने कहा है कि बहुत-से लोगों पर हमने यह अंकुश लगाया है और उन पर केस बनाए हैं। क्या ये बताएंगे कि कितने लोगों पर केस बने हैं और कितने लोगों को उसमें सजा हुई है? इसके साथ ही जो तम्बाकू की बात मैंने कही है, इसका जब कोई लाइसेंस नहीं है और वह हर दुकान पर उपलब्ध है, तो मंत्री महोदय यह बताएं कि इस पर क्या आप पाबंदी लगाएंगे?

MR CHAIRMAN Question Hour is over

WRITTEN ANSWERS TO STARRED QUESTIONS

Surveys of Sanctuaries and Parks

*362. SHRI V. HANUMANTHA RAO Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the funds allocated for surveys of sanctuaries and parks in 2003-04;

(b) the quantum of funds spent for such purposes,

(c) whether any steps would be taken to routinely survey all wildlife parks and sanctuaries in the country; and

(d) if not, the reasons therefor?

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI A RAJA). (a) The details of financial assistance provided during 2003-04 for surveys of Wildlife National Parks and Sanctuaries, to different States/UTs, are given in Annexure.